

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1059 of 2020

IN THE MATTER OF:

Prudent ARC Ltd.

....Appellant

Vs

Uranus Softech Park Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Sumesh Dhawan, Advocates.

For Respondents:

O R D E R
(Through Virtual Mode)

15.12.2020: Upon mentioning by Shri Sumesh Dhawan, Advocate representing Appellant, the Registry has submitted a note in regard to an error that has crept in order dated 14th December, 2020, which is in the form of an omission in regard to an interim direction that had been passed. However, due to human error same did not get reflected in the minutes of proceedings recorded on 14th December, 2020 though dictated in open Court.

We accordingly order addition/insertion of following para at the end of order dated 14th December, 2020 to bring the same in conformity with the order that was dictated in the open Court:-

Cont'd..../

“Meanwhile, the Corporate Insolvency Resolution Process will continue but Committee of Creditors will not take a final decision in regard to approval of the Resolution Plan in respect of the Corporate Debtor.

The appeal may be disposed of on the next date of hearing.”

Corrected version of order dated 14th December, 2020 be issued.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

am/gc